

The 26th April, 1994

No. LGL. 84/93/56.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XI OF 1994.

(Received the assent of the Governor on 22nd April, 1994)

THE ASSAM GANJA AND BHANG PROHIBITION  
(AMENDMENT) ACT, 1994

**AN  
ACT**

to amend the Assam Ganja and Bhang Prohibition Act, 1958.

Preamble.

Whereas it is expedient further to <sup>Assam Act</sup> amend the Assam Ganja and Bhang Prohibition Act, 1958 hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows:—

Short title,  
extent and  
commence-  
ment.

1.(1) This Act may be called the Assam Ganja and Bhang Prohibition (Amendment) Act, 1994.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment  
of Section 18.

2. In the principal Act, in section 18, in sub-section (1), (2), (3) and (4) for the words "State Prohibition Council" the words, "State Anti-Drug and Prohibition Council" shall be substituted.

M. K. DEKA,  
Joint Secretary to the Govt. of Assam.  
Legislative Department.